

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 20**  
**92/245/PB/2024**

**IN THE MATTER OF:**

Manu Rishi Guptha & Ors.

.... Petitioner

v.

ICICI Securities Limited

.... Respondent

**Order under Section 245 of the Companies Act**

**Order delivered on 29.08.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH KUMAR SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE AND VC)**

**PRESENT:-**

For the Petitioner

Mr. Kausik Chatterjee & Mr. Samridhi, Advs.

For the SEBI

Mr. Dhaval Mehrotra & Ms. Aditi Desai, Advs. 3  
for R-3

**ORDER**

In the morning this matter has been mentioned by Mr. Kausik Chatterjee, Ld. Counsel for the petitioner on an advance notice to all the respondents. He states that he is unable to upload his reply to the maintainability application due to some technical difficulty. Ld. Counsel has stated that it will be resolved by him.

Ld. Counsel for the respondent is present in the Court.

At the earnest request of Ld. Counsel for the petitioner, list the matter on 17.10.2024.

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH KUMAR SRIVASTAVA)**  
**MEMBER (TECHNICAL)**